GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 2308

TO BE ANSWERED ON THE 23RD MARCH, 2022/ CHAITRA 2, 1944 (SAKA)

ILLEGAL OCCUPATION OF ACCOMMODATION IN NDMC

2308# SHRI VISHAMBHAR PRASAD NISHAD:
SMT. CHHAYA VERMA:
SHRI RAM NATH THAKUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that officials working on deputation in New Delhi Municipal Council (NDMC) are illegally occupying the allotted accommodation even after being relieved from NDMC; and

(b) the number of officials who have illegally occupied the accommodations?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) and (b): The New Delhi Municipal Council(NDMC) has prescribed rules/regulations regarding allotment of accommodation to its employees, including those appointed on deputation. Whenever the instances of violation of these regulations come to light, action is taken appropriately as per the regulations. The NDMC has informed that two such cases have come to light.

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